



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - VII SECTION)

MINUTES OF THE NORMS COMMITTEE- VII

MEETING No. NC/7/MEET/Aug/202223/8

DATED: 02/09/2022

Please Note

- I. For information of exporters, Norms Committee - VII handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 39, 40 .Communications in respect of cases/pertaining to NC- VII may be sent to email address: nc7.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/7/MEET/Aug/202223/8 dated 02/09/2022 of Norms Committee - VII for the year 2022-23 was held on 02/09/2022 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	SUHRUT MOHAPATRA, Deputy DGFT	Directorate General of Foreign Trade, Delhi
2	GEETA VERMA, Assistant Section Officer	Directorate General of Foreign Trade, Delhi
3	NAND Lal, Technical Authority	Technical Consultant, DGFT
4	SHAISH KUMAR, Technical Authority	Technical Consultant, DGFT
5	DINESHNARAIN MATHUR, Technical Authority	Technical Consultant, DGFT

Case Details and Decision(s):

Case No.	1 / NC/7/MEET/Aug/202223/8
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Case Status	Case Deferred
Party Name	EMERALD RESILIENT TYRE MANUFACTURERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM REVIW00000550AM23
RA File Number	042404000204 AM14
Licence No and Date	0410153062/16/12/2013
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm did not appear for personal hearing. Hence, the committee decided to defer the case.	

Case No.	2 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	FORECH INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM REVIW00000416AM23
RA File Number	052304000237 AM15
Licence No and Date	0510391124/15/09/2014
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 01.06.2022 followed by a reminder on 17.08.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 07.09.2022).	

Case No.	3 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	ARVIND LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM REVIW00000543AM23
RA File Number	082404000225 AM16
Licence No and Date	0810136502/10/11/2015
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Aug/2022-23/8 dated 06.09.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 07.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	4 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	NITREX CHEMICALS INDIA LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	018705000444AM20
RA File Number	522404000038 AM20
Licence No and Date	5210043221/04/11/2019
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.01.2022 followed by a reminder on 15.06.2022 and on 30.06.2022 . Hence, the Committee decided to defer the case. (Reminder letter issued on 07.09.2022).	

Case No.	5 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	SUNDARAM INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	018705000455AM20
RA File Number	042404000127 AM20
Licence No and Date	0410166263/14/11/2019
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm could not give proper justification during PH. Therefore, committee decided to deferred the case.	

Case No.	6 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	MG POLYPLAST INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00002498AM23
RA File Number	NA
Licence No and Date	0510412937/17/12/2019
Norms Committee Decision: The committe consider the case as per agenda and decided to call the firm for personal hearing. Hence, the committee decided to defer the case.	

Case No.	7 / NC/7/MEET/Aug/202223/8
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Case Status	Case Deferred
Party Name	PLASTIC PRODUCTS ENGINEERING COMPANY
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM REVIW00000994AM23
RA File Number	082404000284 AM20
Licence No and Date	0810146828/23/12/2019
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Aug/2022-23/8 dated 02.09.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	8 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	GUJARAT FLUOROCHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	018705000602AM20
RA File Number	342404000331 AM20
Licence No and Date	3410045861/11/02/2020
Norms Committee Decision: The committee considered the case as per agenda and defer the case for further exmaination.	

Case No.	9 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	018705000604AM20
RA File Number	082404000371 AM20
Licence No and Date	0810147234/13/02/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.07.2022 followed by a reminder on 17.08.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 07.09.2022).	

Case No.	10 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	POLYMER TECHNOLOGY GROUP
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	018705000608AM20
RA File Number	052404000723 AM20
Licence No and Date	0510413635/18/02/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 24.03.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 07.09.2022).	

Case No.	11 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	GUJARAT FLUOROCHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	018705000698AM21
RA File Number	342404000012 AM21
Licence No and Date	3410046008/27/04/2020
Norms Committee Decision: The committee considered the case as per agenda defer the case for further examination.	

Case No.	12 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	SUNDARAM INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	018705000712AM21
RA File Number	042404000200 AM20
Licence No and Date	0410166742/12/05/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 01.06.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 06.09.2022).	

Case No.	13 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	KKALPANA INDUSTRIES (INDIA) LIMITED

Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	018705000877AM21
RA File Number	039404000742 AM20
Licence No and Date	0310838776/07/10/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 24.03.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 07.09.2022).	

Case No.	14 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	SAMARO GLOBAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	018705000886AM21
RA File Number	039504000428 AM21
Licence No and Date	0310838846/13/10/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Aug/2022-23/8 dated 02.09.2022 1. As per license submitted there are following import item for which there is no accounting in material balance: (I) Carbon Black (ii) Plasticizer 2. In column 7 of material balance, total quantity of Import is 848896.25 Kg while export Wt. is 808300 Kg, as such wastage should be 7,68,066 Kg but wastage shown is 40,415 Kg. Please explain. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	15 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	NITREX CHEMICALS INDIA LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	018705000903AM21
RA File Number	522404000059 AM21
Licence No and	5210043573/23/10/2020

Date	
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.01.2022 followed by reminder on 15.06.2022 and on 30.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 07.09.2022).	

Case No.	16 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	K K POLYCOLOR ASIA LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	018705000930AM21
RA File Number	022404000160 AM20
Licence No and Date	0210210234/19/11/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 24.03.2022 followed by a reminder on 17.08.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 07.09.2022).	

Case No.	17 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	SAMARO GLOBAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00067219AM21
RA File Number	03AA04019771 AM21
Licence No and Date	0311001147/21/01/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 30.06.2022 followed by a reminder on 13.07.2022 and on 18.08.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 07.09.2022).	

Case No.	18 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	AXARDEEP POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00090871AM21
RA File Number	34AA04002678 AM21

Licence No and Date	3411000248/24/02/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 30.06.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 07.09.2022).	

Case No.	19 / NC/7/MEET/Aug/202223/8		
Case Status	Case Approved		
Party Name	JAYSHRI PROPACK PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022		
HQ File Number	HQRNORM APPLY 00098229AM21		
RA File Number	08AA04010419 AM21		
Licence No and Date	0811000767/05/03/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to take cue from SION H-388 and ratify the norms with 5% wastage as under:-			
Export Item	Quantity	Import item	Quantity
MULTILAYER PACKAGING FILM IN POUCH FORM	1 Kg	LOW DENSITY POLYETHYLENE	1.05 Kg/Kg content in Export
		ELITE 5401G ENHANCED POLYTHYLENE RESIN	1.05 Kg/Kg content in Export
		LINEAR LOW DENSITY POLYTHYLENE	1.05 Kg/Kg content in Export
		ENHANCED POLYTHYLENE RESIN ELITE 5960G1	1.05 Kg/Kg content in Export
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	20 / NC/7/MEET/Aug/202223/8
Case Status	Case Approved
Party Name	JAYSHRI PROPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00098889AM21
RA File Number	08AA04011021 AM21
Licence No and Date	0811000929/08/03/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms with 5% wastage as under:-

Export Item	Quantity	Import item	Quantity
THERMOFORMING FILM((70 MICRON TO 300 MICRON))	1 Kg	ULTRAMID B40 LN 09 NYLON 6 CHIPS	1.05 Kg/Kg content in Export
		MALEIC ANHYDRIDE GRAFTED LINEAR LOW DENSITY POLYETHYLENE RESIN	1.05 Kg/Kg content in Export
		ENABLE 2010MA (Ethylene Alpha Olefin Copolymer)	1.05 Kg/Kg content in Export
		LOW DENSITY POLYETHYLENE	1.05 Kg/Kg content in Export
		DOWLEX NG 5045P POLYETHYLENE RESIN	1.05 Kg/Kg content in Export
		EVAL RESIN F171B	1.05 Kg/Kg content in Export

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	21 / NC/7/MEET/Aug/202223/8
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Case Status	Case Deferred
Party Name	MACCAFERRI ENVIRONMENTAL SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00028132AM22
RA File Number	03AA04006657 AM22
Licence No and Date	0311003371/28/04/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Aug/2022-23/8 dated 02.09.2022 1. Wastage in area and weight differs. Please explain the reason. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	22 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	GUJARAT FLUOROCHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00034799AM22
RA File Number	34AA04000962 AM22
Licence No and Date	3411000538/07/05/2021
Norms Committee Decision: The committee considered the case as per agenda and defer the case for further examination.	

Case No.	23 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00042301AM22
RA File Number	03AA04027430 AM21
Licence No and Date	0311003851/17/05/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 26.11.2021 followed by reminder 15.06.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 07.09.2022).	

Case No.	24 / NC/7/MEET/Aug/202223/8
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00045843AM22
RA File Number	03AA04015607 AM22
Licence No and Date	0311003914/19/05/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item: FRP Rod for optical fiber cable (various sizes as per the list attached)

Quantity: 607,000 Kg

Import Items:-

S.No.	Import Items	Quantity
1.	E glass (Roving / Yarn or Glass fiber	508,026.80 kg
2.	Complex High Molecular weight resin in acrylate solution	97,652.11 Kg

Export item list

S. No.	Size & Description Of Cables	Qty (MTR)	Cable Wt. (MTs)
1	FRP ROD FOR OPTICAL FIBER CABLE		
1.01	3.00/3.10mm EAA Coated FRP	5443200	85.725
1.02	3.50/3.60mm EAA Coated FRP	10584000	222.116
1.03	FRP Rod 6.35 mm uncoated	108000	7.772

1.04	FRP Rod 9.0 mm uncoated	36000	4.962
1.05	FRP Rod 1.7 mm uncoated	2419200	11.871
1.06	FRP Rod 2.0 mm uncoated	3628000	24.895
1.07	FRP Rod 2.3 mm uncoated	5443200	49.114
1.08	FRP Rod 2.5 mm uncoated	4536000	48.345
1.09	FRP Rod 2.7 mm uncoated	5443200	68.029
1.10	FRP Rod 1.7 mm EAA coated with 0.45 mm steel wire	5443200	34.945
1.11	FRP Rod 2.1 mm EAA coated with 0.45 mm steel wire	5443200	49.457
	ALL ITEMS TOTAL	48527200	607

NOTE: Wastage of 2.5% for E glass and 3% wastage for Resin in Acrylate solution is allowed

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	25 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	GUJARAT FLUOROCHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00099435AM22
RA File Number	34AA04000996 AM22
Licence No and Date	3411000627/25/05/2021
Norms Committee Decision:	
The committee considered the case as per agenda and defer the case for further examination.	

Case No.	26 / NC/7/MEET/Aug/202223/8
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Case Status	Case Approved		
Party Name	SHIVA PERFORMANCE MATERIALS PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022		
HQ File Number	HQRNORM APPLY 00110660AM22		
RA File Number	34AA04002183 AM22		
Licence No and Date	3411000710/09/06/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with 0.2% wastage as under:-			
Export Item	Quantity	Import item	Quantity
HARD ACRYLIC EMULSION (SPTR AHM, SPTR ALM, SPTR NAHM, SPTR NALM) STYRENE BUTYLACRYLATE CO-POLYMER LATEX & RESIN) (Solid content 100%)	5000000.0 Kg	Styrene	3750000.0 Kg
		Methacrylic Acid	50000.0 Kg
		BUTYL ACRYLATE	1250000.0 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	27 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	SHIVA PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00110893AM22
RA File Number	34AA04002178 AM22
Licence No and Date	3411000715/09/06/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Aug/2022-23/8 dated 02.09.2022	
1. As per information provided in material balance, % solid content indicated is 100% while in specification provided of export, solid content is 48-50%. Please explain with documents evident like shipping bill.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to	

defer the case

Case No.	28 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	GUJARAT FLUOROCHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00133155AM22
RA File Number	34AA04004941 AM22
Licence No and Date	3411000810/07/07/2021
Norms Committee Decision:	
The committee considered the case as per agenda and defer the case for further examination.	

Case No.	29 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	GUJARAT FLUOROCHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00136847AM22
RA File Number	34AA04004939 AM22
Licence No and Date	3411000830/12/07/2021
Norms Committee Decision:	
The committee considered the case as per agenda and defer the case for further examination.	

Case No.	30 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00137704AM22
RA File Number	08AA04014645 AM22
Licence No and Date	0811001979/13/07/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.07.2022 followed by a reminder on 17.08.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 07.09.2022).	

Case No.	31 / NC/7/MEET/Aug/202223/8
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Case Status	Case Rejected
Party Name	HAIMA POLYMERS PVT LTD
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00149853AM22
RA File Number	10AA04006884 AM22
Licence No and Date	1011000451/29/07/2021
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 29.09.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	32 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	VINYL TUBOS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00154880AM22
RA File Number	05AA04062009 AM22
Licence No and Date	0511004024/05/08/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 05.02.2022 followed by a reminder on 29.04.2022 and on 30.06.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 07.09.2022).	

Case No.	33 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00155633AM22
RA File Number	04AA04016996 AM22
Licence No and Date	0411001260/06/08/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021 followed by a reminder on 29.04.2022 and on 15.06.2022. .Hence, the Committee decided to defer the case. (Reminder letter to be issued on 07.09.2022).	

Case No.	34 / NC/7/MEET/Aug/202223/8
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Case Status	Case Deferred
Party Name	GLENROCK RUBBER PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00157245AM22
RA File Number	10AA04007880 AM22
Licence No and Date	1011000472/09/08/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021 followed by a reminder on 29.04.2022 followed by a reminder on 15.06.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 07.09.2022).	

Case No.	35 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	HARTEX RUBBER PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00157267AM22
RA File Number	09AA04006718 AM22
Licence No and Date	0911001342/09/08/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021 followed by reminder on 08.04.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 07.09.2022).	

Case No.	36 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	D R COATS INK AND RESINS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00158471AM22
RA File Number	039404000654 AM21
Licence No and Date	0311006060/10/08/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021 followed by reminder on 29.04.2022. .Hence, the Committee decided to defer the case. (Reminder letter to be issued on 07.09.2022).	

Case No.	37 / NC/7/MEET/Aug/202223/8
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Case Status	Case Approved		
Party Name	FLUOROPLAST SOLUTIONS PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022		
HQ File Number	HQRNORM APPLY 00165401AM22		
RA File Number	05AA04068622 AM22		
Licence No and Date	0511004177/18/08/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
PTFE Rods	1 Kg	PTFE Powder	1.07 Kg
PTFE Sheet	1 Kg	PTFE Powder	1.05 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	38 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	NITREX CHEMICALS INDIA LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00169722AM22
RA File Number	52AA04013813 AM22
Licence No and Date	5211001219/24/08/2021
Norms Committee Decision:	
The committee considered your subject authorization and decided to call the following information to further examine your request for fixation of ad-hoc norms:	
1. To indicate percentage of solid content in the export item. 2. Material balance of the export item. 3. Manufacturing process indicating calculation for the requirement of raw materials and its wastage separately.	
Production of export item vis-à-vis consumption of import items for the last three years duly certified by Chartered Accountant.	

Case No.	39 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	SHIVA PERFORMANCE MATERIALS PRIVATE LIMITED

Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00188344AM22
RA File Number	34AA04007709 AM22
Licence No and Date	3411001141/20/09/2021
Norms Committee Decision: The committee considered the case as per agenda and noted that the reply provided by the firm is not clear. Hence, the committee decide to call the firm for personal hearing and defer the case.	

Case No.	40 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	MACCAFERRI ENVIRONMENTAL SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00240999AM22
RA File Number	03AA040117161 AM22
Licence No and Date	0311008253/03/11/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Aug/2022-23/8 dated 02.09.2022 1. Net content of each import in export in weight terms. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	41 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	MACCAFERRI ENVIRONMENTAL SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00241101AM22
RA File Number	03AA040117095 AM22
Licence No and Date	0311008262/03/11/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Aug/2022-23/8 dated 02.09.2022 1. As per reply given, the weight of export i.e. 1670649.351Kg while weight of total import i.e. 1958.910Kg. There is no indigenous input. Please clarify.	

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	42 / NC/7/MEET/Aug/202223/8
Case Status	Case Withdrawn
Party Name	CEAT LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00279234AM22
RA File Number	03AA040131567 AM22
Licence No and Date	0311009280/08/12/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that this case was approved in meeting no. 7 dated 17. 08.2022. Hence, the committee decided to withdraw the case.	

Case No.	43 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	SHREE MALANI FOAMS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00310547AM22
RA File Number	09AA04018143 AM22
Licence No and Date	0911002241/07/01/2022
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Aug/2022-23/8 dated 02.09.2022	
1. As per material balance furnished wastage range from 14% to 24% in different model while wastage material is 5%. Please explain. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	44 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	METRO TYRES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022

HQ File Number	HQRNORM APPLY 00334265AM22
RA File Number	05AX04000652 AM22
Licence No and Date	0511008306/28/01/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.07.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 07.09.2022).	

Case No.	45 / NC/7/MEET/Aug/202223/8		
Case Status	Case Approved		
Party Name	FLUOROPLAST SOLUTIONS PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022		
HQ File Number	HQRNORM APPLY 00337026AM22		
RA File Number	05AX04000806 AM22		
Licence No and Date	0511008398/31/01/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
PTFE Rods	1 Kg	PTFE Powder	1.07 Kg
PTFE Sheet	1 Kg	PTFE Powder	1.05 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	46 / NC/7/MEET/Aug/202223/8
Case Status	Case Approved
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00349966AM22
RA File Number	03AX04001059 AM22
Licence No and Date	0311011300/10/02/2022
Norms Committee Decision:	

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty.	S.No.	Description	Qty. (Kg)
Solid rubber tyres for motor vehicles.. (Total Quantity to be exported 1,950,000.00 kgs)	100 kgs	1	Natural rubber-technically specified natural rubber (tsnr)	49.935
		2	Synthetic rubber: butadiene rubber (br)	4.706
		3	Synthetic rubber: styrene butadiene rubber sbr-1500/1502	0.801
		4	Synthetic rubber: oil extended styrene butadiene rubber sbr- 1712 / 1723 / 1783	0.750
		5	Carbon black or (it's raw material of carbon black)	0.00
		6	5a) carbon black feed stock (cbfs)	40.400
		7	Wire of iron or non-alloy steel of a thickness above 18 swg but up to 26 swg (bronze coated tyre bead wire)	1.420
		8	Rubber chemical :antioxidants tmq / tdq / hs	0.542
		9	Rubber chemical :antioxidants	0.826
		10	Rubber chemical :accelerator	0.960
		11	Rubber chemical :retarders	0.190
		12	Zinc oxide	3.000
		13	Stearic acid	1.149

		14	Microcrystalline petroleum wax	0.038
		15	Precipitated silica	1.393
		16	Rae (residual aromatic extract) oil or similar products in which the weight of the aromatic constituents exceeds that of the non aromatic constituent, used as plasticisers and also known as rubber process oil.	1.994
		17	Petroleum tackifier resin	0.051
		18	Phenolic tackifier resin	0.451
		19	Insoluble sulphur	0.438
		20	Homogenizing agent	0.219

Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note 8 of the Hand Book of Procedure, Vol. II. for the export items. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	47 / NC/7/MEET/Aug/202223/8
Case Status	Case Approved
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00369879AM22
RA File Number	03AX04001430 AM22
Licence No and Date	0311011954/28/02/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty.	S.No.	Description	Qty. in Kg
Solid rubber tyres for motor	100 kgs	1	NATURAL RUBBER-	49.935

vehicles.. (Total Quantity to be exported 1,950,000.00 kgs)			TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	
		2	SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	4.706
		3	SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR- 1500/1502	0.801
		4	SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR- 1712 / 1723 / 1783	0.750
		5	CARBON BLACK OR (It's Raw Material of Carbon Black)	0.00
		6	5A) CARBON BLACK FEED STOCK (CBFS)	40.400
		7	WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	1.420
		8	RUBBER CHEMICAL :ANTIOXIDANTS TMQ / TDQ / HS	0.542
		9	RUBBER CHEMICAL :ANTIOXIDANTS	0.826
		10	RUBBER CHEMICAL :ACCELERATOR	0.960
		11	RUBBER CHEMICAL :RETARDERS	0.190

		12	ZINC OXIDE	3.000
		13	STEARIC ACID	1.149
		14	MICROCRYSTALLINE PETROLEUM WAX	0.038
		15	PRECIPITATED SILICA	1.393
		16	RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USED AS PLASTICISERS AND ALSO KNOWN AS RUBBER PROCESS OIL.	1.994
		17	PETROLEUM TACKIFIER RESIN	0.051
		18	PHENOLIC TACKIFIER RESIN	0.451
		19	INSOLUBLE SULPHUR	0.438
		20	HOMOGENIZING AGENT	0.219

Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note 8 of the Hand Book of Procedure, Vol. II. for the export item.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	48 / NC/7/MEET/Aug/202223/8
Case Status	Case Approved
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00369900AM22
RA File Number	03AX04001424 AM22
Licence No and Date	0311011960/28/02/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty.	S.No.	Description	Qty. in kg
New Pneumatic Tyres of Rubber, Of a kind used on agricultural or forestry vehicles and machines, D. Radials - All Steel. (Total Quantity to be exported 110,000.00 kgs)	100 kgs	1	Natural rubber-smoked sheets (rss)	29.466
		2	Natural rubber-technically specified natural rubber (tsnr)	8.002
		3	Synthetic rubber: butadiene rubber (br)	7.074
		4	Synthetic rubber: styrene butadiene rubber sbr-1500/1502	0.609
		5	Halo butyl rubber - chloro butyl rubber (ciir) / bromo butyl rubber (biir)	1.720
		6	Carbon black	21.745
		7	Stranded wire, ropes and cables (brass coated steel tyre cord)	15.466
		8	Wire of iron or non-alloy steel of a thickness above 18 swg but up to 26 swg (bronze coated tyre beadwire)	3.992
		9	Rubber chemical :antioxidants tmq / tdq / hs	0.575
		10	Rubber chemical :antioxidants	1.210
		11	Rubber chemical :accelerator	0.808
		12	Rubber chemical :retarders	0.075

		13	Zinc oxide	2.301
		14	Stearic acid	0.635
		15	Microcrystalline petroleum wax	0.618
		16	Precipitated silica	2.603
		17	Rae (residual aromatic extract) oil or similar products in which the weight of the aromatic constituents exceeds that of the non aromatic constituent, used as plasticisers and also known as rubber process oil.	0.352
		18	Petroleum tackifier resin	0.411
		19	Phenolic tackifier resin	0.627
		20	Insoluble sulphur	0.635
		21	Silane coupling agent	0.411
		22	Ageing resistance chemical (perkalink-900 / hva -2)	0.571
		23	Ageing resistance chemical (hts)	0.387
		24	Processing additives	0.028
		25	Homogenizing agent	0.456
		26	Cobalt boron complex-cobalt 22.5% (mono bond)	0.105
		27	Mould release preparation (inside release)	0.190

		28	Mould release preparation (outside release)	0.160
		29	Bladders (<i>qty. In nos.</i>)	0.020
		30	Antitack release preparation (rubber compound release)	0.200

NOTE: Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note 8 of the Hand Book of Procedure, Vol. II. for the export items.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	49 / NC/7/MEET/Aug/202223/8
Case Status	Case Approved
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00373682AM22
RA File Number	03AX04001429 AM22
Licence No and Date	0311012206/03/03/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty.	S.No.	Description	Qty. In Kg
New Pneumatic Tyres of Rubber, Of a kind used on agricultural or forestry vehicles and machines, B. Radials - Nylon and Polyester, Polyester. (Total Quantity to be exported 8,000,000.00 kgs)	100 kgs	1	NATURAL RUBBER-SMOKED SHEETS (RSS)	5.391
		2	NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	21.672
		3	SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	11.837
		4	SYNTHETIC RUBBER:STYRENE	10.131

			BUTADIENE RUBBER SBR-1500/1502	
		5	SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR- 1712 / 1723 / 1783	1.723
		6	CARBON BLACK OR (It's Raw Material of Carbon Black)	0.000
		7	6A) CARBON BLACK FEED STOCK (CBFS)	53.891
		8	NYLON TYRE CORD FABRIC (DIPPED)	1.969
		9	RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.053
		10	POLYESTER TYRE CORD FABRIC (DIPPED)	3.082
		11	WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	2.878
		12	RUBBER CHEMICAL :ANTIOXIDANTS TMQ / TDQ / HS	0.471
		13	RUBBER CHEMICAL :ANTIOXIDANTS	1.346
		14	RUBBER CHEMICAL :ACCELERATOR	0.681
		15	RUBBER CHEMICAL :RETARDERS	0.124

		16	ZINC OXIDE	1.784
		17	STEARIC ACID	0.884
		18	MICROCRYSTALLINE PETROLEUM WAX	0.877
		19	RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USED AS PLASTICISERS AND ALSO KNOWN AS RUBBER PROCESS OIL.	4.035
		20	PHENOLIC TACKIFIER RESIN	0.636
		21	INSOLUBLE SULPHUR	0.330
		22	PROCESSING ADDITIVES	0.513
		23	HOMOGENIZING AGENT	0.429
		24	MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.190
		25	MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.160
		26	BLADDERS (Qty. in Nos.)	0.020
		27	ANTITACK RELEASE PREPARATION (RUBBER COMPOUND RELEASE)	0.200
Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note 8 of the Hand Book of Procedure, Vol. II. for the export items. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS				

COMMITTEE

Case No.	50 / NC/7/MEET/Aug/202223/8
Case Status	Case Approved
Party Name	INTERNATIONAL CONVEYORS LTD.
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00391216AM22
RA File Number	03AX04001741 AM22
Licence No and Date	0311013116/17/03/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
PVC SOLID WOVEN FIRE RESISTANT ANTISTATIC CONVEYOR BELTING TYPE 8000 (1.5 MM X 1.5 MM THK) (15.534 Kg/Sq. Meter (Excluding weight of fasteners with Pin))	20000.0 SQUARE METER (SQM)	POLYESTER FILAMENT YARN (1000 D)	94000.0 Kg
		NYLON YARN (1260 D)	16600.0 Kg
		PVC RESIN	72860.0 Kg
		PHOSPHATE PLASTICIZER	58360.0 Kg
		FASTENERS WITH PINS	Net to Net
PVC SOLID WOVEN FIRE RESISTANT ANTISTATIC CONVEYOR BELTING TYPE 10000 (1.5MM X 1.5 MM THK) (17.914 Kg/Sq. Meter (Excluding weight of fasteners with Pin))	20000.0 SQUARE METER (SQM)	POLYESTER FILAMENT YARN (1000 D)	133400.0 Kg
		NYLON YARN (1260 D)	15800.0 Kg
		PVC RESIN	80040.0 Kg
		PHOSPHATE PLASTICIZER	64340.0 Kg
		FASTENERS WITH PINS	Net to Net

NOTE: Quantity for all import item except fasteners with Pin: As applied For

FASTENERS WITH PIN: Net to Net

Wastage Allowed: 5% on Raw Material and Nil wastage on Fastener

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	51 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	ALLFLEX PLASTICS LLP
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00408878AM22
RA File Number	02AX04000217 AM22
Licence No and Date	0211002196/30/03/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Aug/2022-23/8 dated 02.09.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 07.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	52 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	VAZHAYIL FOAM RUBBERS LLP
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00409553AM22
RA File Number	10AX04000085 AM22
Licence No and Date	1011001002/31/03/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 12.05.2022 followed by a reminder on 01.06.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 07.09.2022).	

Case No.	53 / NC/7/MEET/Aug/202223/8
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Case Status	Case Deferred
Party Name	PIDILITE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00409695AM22
RA File Number	039504001035 AM19
Licence No and Date	0311013515/31/03/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 12.05.2022 followed by reminder on 01.06.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 07.09.2022).	

Case No.	54 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	CHHAPERIA CABLE MATERIAL PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00000052AM23
RA File Number	07AX04000560 AM22
Licence No and Date	0711003599/04/04/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 12.05.2022 followed by a reminder on 01.06.2022 and on 13.07.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 07.09.2022).	

Case No.	55 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	BIHANI MANUFACTURING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00000063AM23
RA File Number	05AX04001551 AM22
Licence No and Date	0511011620/05/04/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 12.05.2022 followed by a reminder on 01.06.2022 and on 13.07.2022 . Hence, the Committee decided to defer the case. (Reminder letter to be issued on 07.09.2022).	

Case No.	56 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	UNI WORTH ENTERPRISES LLP
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00000136AM23
RA File Number	08AX04000187 AM22
Licence No and Date	0811004610/08/04/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Aug/2022-23/8 dated 02.09.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	57 / NC/7/MEET/Aug/202223/8	
Case Status	Case Approved	
Party Name	HARTEX RUBBER PRIVATE LIMITED	
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022	
HQ File Number	HQRNORM APPLY 00000142AM23	
RA File Number	09AX04000333 AM22	
Licence No and Date	0911002845/08/04/2022	
Norms Committee Decision:		
The committee considered the case as per agenda and decided to take cue from SION A 1691 and ratify the norms as under:-		
Export item:		
S. No.	Export Item Name	Quantity
1.	High Performance Bicycle Tyres (using different type of Rubber) (Condition :	5,70,000 k.g.
Import items:		
S. No.	Import Item Name	Quantity recommended per 100 kg. of export product

1.	Natural Rubber	17.6 kg
2.	Styrene butadiene rubber	7.48 kg
3.	Polybutadiene rubber	3.96 Kg
4.	Ethylene Propylene diene Monomer	14.96 kg
5.	Aramid Bead wire (of relevant quality)	Net to net in numbers
6.	Carbon Black	13.0 kg.
7.	Rubber Chemicals (HS CODE 38121000) Anti oxidants, Accelerators, Retarders, Peptizer)	1.4 kg.
8.	Zinc Oxide	0.16 kg.
9	All Other Misc., chemicals includes pigments Microcrystalline wax, Parafin Wax, Softeners, Plasticizers, Sulphur, Activators, coupling agents, fillers, tackifiers, Titanium Dioxide, Dipchemicals excluding resorcinol, mould release agent, insoluble sulphur, processing oils including Elasto 541, phenolic resin	8.0 kg.
10	Precipitated Silica	3.5 kg.
11.	Nylon Fabric	7.5 kg.
12.	Nylon Chafer (of relevant thickness and size)	1.05 Metre / Metre content in the export product or applied qty. whichever is less.
13.	Cotton Chafer(of relevant thickness and size)	1.05 Metre / Metre content in the export product or applied qty. whichever is less.
14.	Reflective Tape (relevant width)	1.05 Metre / Metre content in the export product or applied qty.

		whichever is less..
15.	Rubber Labels	Net to net

Note: There should be a value cap for the import of Rubber Chemicals and Misc., chemicals, as per general note (S. No. 8) for the export items, as per f H. B. Procedure Vol. II.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	58 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	LOPAREX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00000162AM23
RA File Number	03AX04000095 AM23
Licence No and Date	0311013760/11/04/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Aug/2022-23/8 dated 02.09.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	59 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	SHYAMALI EXPORT
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00000171AM23
RA File Number	04AX04000011 AM23
Licence No and Date	0411003062/11/04/2022

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.05.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 07.09.2022).

Case No.	60 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	VISHAKHA POLYFAB PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00000174AM23
RA File Number	08AX04000015 AM23
Licence No and Date	0811004617/11/04/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.05.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 07.09.2022).	

Case No.	61 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	AYPOL POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00000198AM23
RA File Number	32AX04000192 AM22
Licence No and Date	3211002911/12/04/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 30.06.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 07.09.2022).	

Case No.	62 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	MARINE HYDROCOLLOIDS
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00000233AM23
RA File Number	10AX04000015 AM23
Licence No and Date	1011001042/13/04/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.05.2022 followed by a reminder on 15.06.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 07.09.2022).	

Case No.	63 / NC/7/MEET/Aug/202223/8
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Case Status	Case Deferred
Party Name	JAYSHRI PROPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00000262AM23
RA File Number	08AX04000758 AM22
Licence No and Date	0811004687/18/04/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.05.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 03.09.2022).	

Case No.	64 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	TAYAJE AND SONS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00000279AM23
RA File Number	05AX04000075 AM23
Licence No and Date	0511011915/18/04/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 30.06.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 07.09.2022).	

Case No.	65 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	SAMVARDHANA MOTHERSON INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00000354AM23
RA File Number	05AX04000172 AM23
Licence No and Date	0511011996/20/04/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 18.08.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 07.09.2022).	

Case No.	66 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred

Party Name	MANGALAM ORGANICS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00000443AM23
RA File Number	03AX04001371 AM22
Licence No and Date	0311014208/27/04/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Aug/2022-23/8 dated 02.09.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	67 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	RISHI FIBC SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00000482AM23
RA File Number	34AX04000077 AM23
Licence No and Date	3411002190/28/04/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.05.2022 followed by a reminder on 01.06.2022 and 13.07.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 07.09.2022).	

Case No.	68 / NC/7/MEET/Aug/202223/8
Case Status	Case Approved
Party Name	FLUOROPLAST SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00000492AM23
RA File Number	05AX04000201 AM23
Licence No and Date	0511012167/29/04/2022
Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-	

Export Item	Quantity	Import item	Quantity
PTFE Rods	1 Kg	PTFE Powder	1.07 Kg
PTFE Sheet	1 Kg	PTFE Powder	1.05 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	69 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	ITC LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00000541AM23
RA File Number	04AX04000072 AM23
Licence No and Date	0411003228/02/05/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 12.05.2022 followed by a reminder on 01.06.2022. and on 13.07.2022 Hence, the Committee decided to defer the case. (Reminder letter to be issued on 07.09.2022).	

Case No.	70 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	VARSHIL PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00000580AM23
RA File Number	08AX04000156 AM23
Licence No and Date	0811004860/05/05/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 12.05.2022 followed by a reminder on 01.06.2022 and on 13.07.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 07.09.2022).	

Case No.	71 / NC/7/MEET/Aug/202223/8
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Case Status	Case Deferred
Party Name	TECHNOVA RECYCLING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00000588AM23
RA File Number	03AX04000388 AM23
Licence No and Date	0311014486/05/05/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 30.06.2022 followed by a reminder on 17.08.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 07.09.2022).	

Case No.	72 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	WELSET PLAST EXTRUSIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00000914AM23
RA File Number	03AX04000121 AM23
Licence No and Date	0311014902/20/05/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 18.08.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 07.09.2022).	

Case No.	73 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	AGNI FIBER BOARDS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00000953AM23
RA File Number	34AX04000166 AM23
Licence No and Date	3411002297/24/05/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 18.08.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 07.09.2022).	

Case No.	74 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred

Party Name	ESSEN SPECIALITY FILMS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00001047AM23
RA File Number	24AX04000041 AM23
Licence No and Date	2411001624/27/05/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Aug/2022-23/8 dated 02.09.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	75 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	K L J POLYMERS AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00001074AM23
RA File Number	05AX04000583 AM23
Licence No and Date	0511012867/30/05/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 15.06.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 07.09.2022).	

Case No.	76 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	ITC LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00001159AM23
RA File Number	04AX04000205 AM23
Licence No and Date	0411003407/02/06/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 15.06.2022.Hence,	

the Committee decided to defer the case. (Reminder letter issued on 07.09.2022).

Case No.	77 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	METRO TYRES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00001181AM23
RA File Number	05AX04000444 AM23
Licence No and Date	0511012993/03/06/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.07.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 07.09.2022).	

Case No.	78 / NC/7/MEET/Aug/202223/8
Case Status	Case Approved
Party Name	MOUNTAIN SPRING PLASTICS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00001518AM23
RA File Number	08AX04000465 AM23
Licence No and Date	0811005288/20/06/2022
Norms Committee Decision:	
The committee considered the case as per agenda and decided to ratify the norms with 1% wastage as under:-	
Export item: Styrene Ethylene Butadiene Styrene Co-polymer Compound (29% is Styrene Ethylene Butadiene Styrene Thermo Plastic Rubber Rubber),(71% Oil Hardness: 26 +/- 6 Density: 0.860 +/- 0.03 Shrinkage: Length - Max 2, Width - Max 3 Oil Release: Max 0.900%)	
Qty.: 11, 94,947.0 kg	
Import item: Styrene Ethylene Butadiene Styrene Thermo Plastic Rubber	
Qty.: 3, 50,000.0 Kg	
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE	

Case No.	79 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred

Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00002083AM23
RA File Number	04AX04000350 AM23
Licence No and Date	0411003640/15/07/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Aug/2022-23/8 dated 02.09.2022 1. End use of export Product. 2. Weight of each export product. 3. Net content of import item in export in weight terms. 4. Justification for 20% wastage on the basis of drawing and measurement. 5. Commercial value of wastage obtained. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	80 / NC/7/MEET/Aug/202223/8		
Case Status	Case Approved		
Party Name	SUPREME POLYWEAVE PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022		
HQ File Number	HQRNORM APPLY 00002104AM23		
RA File Number	03AX04000746 AM23		
Licence No and Date	0311016359/18/07/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with 5% wastage as under:-			
Export Item	Quantity	Import item	Quantity
ARTICLE MADE OF POLYETHYLENE (EASY OPEN BAG)(ARTICLE MADE OF POLYETHYLENE (EASY OPEN BAG))	300000.0 Kg	HDPE GRANULES	226800.0 Kg
		LLDPE GRANULES	78750.0 Kg

		COLOUR MASTER BATCH	9450.0 Kg.
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	81 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	WHITELOTUS INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00002177AM23
RA File Number	52AX04001527 AM23
Licence No and Date	5211002868/21/07/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Aug/2022-23/8 dated 02.09.2022 1. Complete manufacturing process detail. 2. Detail of indigenous input. 3. Justification of 43% wastage. 4. Net content of each import raw material in export. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	82 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	ZENITH INDUSTRIAL RUBBER PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00002198AM23
RA File Number	03AX04002384 AM23
Licence No and Date	0311016506/22/07/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Aug/2022-23/8 dated 02.09.2022	

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	83 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	SANGHVI TECHNO PRODUCTS
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00002201AM23
RA File Number	08AX04000676 AM23
Licence No and Date	0811005604/22/07/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Aug/2022-23/8 dated 02.09.2022

1. Exact name of PTFE article.

2. Justification of 5% wastage.

. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	84 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	JAYSHRI PROPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00002404AM23
RA File Number	08AX04000736 AM23
Licence No and Date	0811005671/02/08/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Aug/2022-23/8 dated 02.09.2022

1. Bifurcation in the quantity of printed and non-printed film.

2. Details of indigenous input.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L

issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	85 / NC/7/MEET/Aug/202223/8
Case Status	Case Approved
Party Name	SHRINATH ROTOPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00002438AM23
RA File Number	09AX04000396 AM23
Licence No and Date	0911003433/03/08/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as applied with 4.29% wastage as under:-

Export Item	Quantity	Import item	Quantity
Printed Flexible Packaging Material of One layer in the form of Rolls(PLASTICS PRODUCTS)	500000.0 Kg	Ethylene Alpha Olefin Copolymers	378056.68 Kg
		LLD POLYETHYLENE	143400.81 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	86 / NC/7/MEET/Aug/202223/8
Case Status	Case Approved
Party Name	SHRINATH FLEXIPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00002439AM23
RA File Number	09AX04000410 AM23
Licence No and Date	0911003434/03/08/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as applied with 4.25% wastage as under:-

Export Item	Quantity	Import item	Quantity

Multi Layer Co- Extruded Plastic Packaging Material Unprinted (SHRINK FILM)(PLASTIC PRODUCTS)	100000.0 Kg	LLDPE GRANUELS	78000.0 Kg
		LDPE GRANUELS	26250.0 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	87 / NC/7/MEET/Aug/202223/8
Case Status	Case Approved
Party Name	INJECTOPLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00002455AM23
RA File Number	06AX04000126 AM23
Licence No and Date	0611001507/03/08/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

1. Export Item: Vehicle Interior GRAB Handle Front (IMPORTED [POLYAMIDE-66-7320.KG](#), POLYPROPYLENE 19040.KGS, DAMPER 400000.NOS, COLOR CONCENTRATE 940.190.KGS. MUST BE REFLECTED ON SHIPPING BILLS)
Qty.: 400000.0 nos.

Import items:

S. no.	Item description	Qty. recommended
1.	Polyamide-66	7686.0 Kg
2.	Polypropylene	19992.0kg
3.	Damper (Relevant quality and size)	Net to net in nos.
4.	Colour concentrate	987.2 kg

2. Export Item: Vehicle Interior GRAB Handle Rear (IMPORTED [POLYAMIDE-66-8505.KG](#), POLYPROPYLENE 16660.KGS, DAMPER 350000.NOS, COLOR CONCENTRATE

1074.667.KGS. MUST BE REFLECTED ON SHIPPING BILLS)

Qty.: 350000.0 nos.

Import items:

S. no.	Item description	Qty. recommended
1.	Polyamide-66	8930.25kg
2.	Polypropylene	17493.0 kg
3.	Damper (Relevant quality and size)	Net to net in nos.
4.	Colour concentrate	1128.4 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	88 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	SHRINATH ROTOPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00002460AM23
RA File Number	09AX04000397 AM23
Licence No and Date	0911003439/04/08/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Aug/2022-23/8 dated 02.09.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	89 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	PERFECT SALES ELECTRONICS PRIVATE LIMITED
Meeting Number	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022

and Date	
HQ File Number	HQRNORM APPLY 00002466AM23
RA File Number	04AX04000408 AM23
Licence No and Date	0411003762/04/08/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Aug/2022-23/8 dated 02.09.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	90 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	NARENDRA PLASTIC PRIVATE LIMITED (PART IX)
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00002483AM23
RA File Number	03AX04002301 AM23
Licence No and Date	0311016876/04/08/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Aug/2022-23/8 dated 02.09.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	91 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	JPFL FILMS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00002567AM23
RA File Number	05AX04001306 AM23
Licence No and Date	0511014188/10/08/2022
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Aug/2022-23/8 dated 02.09.2022

1. Exact function of Barium Sulphate in export and its Net content in export. Justification of 22.95 % wastage.
2. Function of TMP in export.
3. Past production/consumption data certified by GST.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	92 / NC/7/MEET/Aug/202223/8
Case Status	Case Approved
Party Name	MRL TYRES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00002575AM23
RA File Number	05AX04001246 AM23
Licence No and Date	0511014190/10/08/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty.	S. No.	Description	Qty. In Kg
New Pneumatic Tyres of Rubber, Of a kind used on agricultural/ agro industrial vehicles and machines radials-nylon and polyester (826598 Kg)	100 kgs	1	Natural rubber-TSR,RSS	35.63
		2	Synthetic rubber:PBR	5.41
		3	Synthetic rubber:styrene butadiene rubber SBR-1502	8.20
		4	Carbon black	25.88
		5	Nylon tyre cord fabric (dipped)	3.05
		6	Rubberised textile fabric nylon chafer fabric (dipped)	0.051

		7	Polyester tyre cord fabric (dipped)	2.12
		8	Bead wire	3.12.
		9	Rubber chemical :antioxidants tmq / tdq / hs	0.74
		10	Rubber chemical :antioxidants 6ppd	0.76
		11	Rubber chemical :accelerator ns/tbbs/mvps	0.56
		12	Rubber chemical :retarders ctp(pvi)	0.12
		13	Zinc oxide	2.85
		14	Stearic acid	0.95
		15	Microcrystalline petroleum wax	0.80
		16	Precipitated silica	2.01
		17	Rae (residual aromatic extract) oil or similar products in which the weight of the aromatic constituents exceeds that of the non aromatic constituent, used as plasticisers and also known as rubber process oil.	4.14
		18	Phenolic tackifier resin	1.06
		19	Insoluble sulphur	0.27
		20	Processing additives	0.85
		21	Homogenising agent	0.14

Note: There will be a value cap up to 7% of FOB value of exports in case of Rubber Chemicals (S.

No.9 TO 12) and up to 5% of FOB value of exports in case of Miscellaneous Chemicals (S. No. 14 to 21).

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	93 / NC/7/MEET/Aug/202223/8
Case Status	Case Approved
Party Name	DDEV PLASTIKS INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00002555AM23
RA File Number	03AX04000905 AM23
Licence No and Date	0311017062/10/08/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as applied as under with NIL wastage:-

Export Item	Quantity	Import item	Quantity
P P Compound (Containing 40+/-1 % Polypropylene and 60 +/-1% Talc)	300 MTS	Polypropylene Granules	120 MTS
		Talc	180 MTS

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	94 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	UNIFORM SYNTHETICS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00002643AM23
RA File Number	03AX04002698 AM23
Licence No and Date	0311017246/14/08/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Aug/2022-23/8 dated 02.09.2022

1. % resin content in export.
2. Complete technical details as per Annexure to Appendix 4 E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	95 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	LUMBINI INC
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00002686AM23
RA File Number	26AX04000042 AM23
Licence No and Date	2611000668/18/08/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Aug/2022-23/8 dated 02.09.2022

1. Specification (with GSM of Fabrics) of all the import items to import.
2. Complete calculation of requirement of import and indigenous items, indicating net import content and wastage separately.
3. Whether Zipper is in length or cut in size and also to indicate function of each import item in export product.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	96 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	CEAT LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00002698AM23
RA File Number	03AX04002777 AM23
Licence No and Date	0311017366/22/08/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Aug/2022-23/8 dated 02.09.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	97 / NC/7/MEET/Aug/202223/8
Case Status	Case Approved
Party Name	DDEV PLASTIKS INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00002707AM23
RA File Number	03AX04000260 AM23
Licence No and Date	0311017380/22/08/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as applied as under with NIL wastage:-

Export Item	Quantity	Import item	Quantity
Polyethylene Compound (Containing 25+/-1% LLDPE and 75+/-1% Calcium Carbonate)	104.0 MTS	LLDPE Granules	26.0 MTS
		Calcium Carbonate	78.0 MTS

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	98 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	VISHAKHA POLYFAB PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00002710AM23
RA File Number	08AX04000821 AM23
Licence No and Date	0811005783/22/08/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Aug/2022-23/8 dated 02.09.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	99 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	VISHAKHA POLYFAB PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00002739AM23
RA File Number	08AX04000840 AM23
Licence No and Date	0811005809/23/08/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Aug/2022-23/8 dated 02.09.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	100 / NC/7/MEET/Aug/202223/8
Case Status	Case Approved
Party Name	RIDDHI PACKAGING
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00002733AM23
RA File Number	08AX04000810 AM23
Licence No and Date	0811005761/23/08/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as applied with 5% wastage as under:-

Export Item	Quantity	Import item	Quantity
PP Woven Sacks Without Liner(Net Content in the export product 47500 KGS of PP Woven Fabrics)	50000.0 Kg	PP Woven Fabrics	49875.0 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	101 / NC/7/MEET/Aug/202223/8
Case Status	Case Deferred
Party Name	METRO TYRES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Aug/ 202223/ 8 and 02/09/2022
HQ File Number	HQRNORM APPLY 00002753AM23
RA File Number	05AX04001428 AM23
Licence No and Date	0511014430/24/08/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Aug/2022-23/8 dated 02.09.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 03.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	